CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD

(This the 19th Day of June, 2020)

Hon'ble Mr. Justice Bharat Bhushan, Member (Judicial) Hon'ble Mr. Devendra Chaudhary, Member (Administrative)

Original Application No.330/257/2020

(U/S 19, Administrative Tribunal Act, 1985)

- 1. Pushpendra Kumar a/a 29 years son of Bhagwan Das, Resident of Karguwan Khurd, District Jhansi, Present working as GDSBPM Pachipuri, Konch, Jalaun.
- Raghvendra Yadav son of Rajendra Singh, Resident of Barwar, District
 Jhansi. Presently working as GDSBPM, Chamend BO, Konch Jalaun.
- 3. Rejnish Kumar son of Rajendra Kumar, Resident of Pulia No.4, Ganda Nala, Chitragupt Colony, Kasganj, District Kashganj. Presently working as BPM Bhamori Kala (Chharra.)
- 4. Lokesh Kumar Sharma son of Bhajan Lal Sharma Resident of Vasundhra Colony, Mathura Road, Sasni Gate, Aligarh, District Aligarh. Presently working as BPM Resari (Dayal Nagar.).

..... Applicants

By Advocate: Shri Tarun Kumar Tripathi

Versus

- 1. Union of India through Chief Postmaster General Uttar Pradesh Circle, Lucknow.
- 2. Senior Superintendent of Post Offices, Jhansi Division, Jhansi.
- 3. Senior Superintendent of Post Offices, Aligarh Division, Aligarh.

..... Respondents

By Advocate: Shri L.P. Tiwari

ORDER

Delivered by Hon'ble Mr. Justice Bharat Bhushan, Member (J)

This Original Application No.330/257/2020 has been filed before this Division Bench during Unlock 1. Hon'ble Shri Devendra Chaudhary, Member (Administrative) has joined this Division Bench on line through Virtual Conferencing Facility.

- 2. Shri Tarun Kumar Tripathi, Advocate is present for applicant. Shri L.P. Tiwari, Advocate for respondents is present on line through Virtual Conferencing Facility.
- 3. All the applicants are Gramin Dak Sewaks working in the Postal Department. It appears that all the applicants have appeared in the limited competitive examination for the post of Postal Assistants/Sorting Assistants. They have some grievances regarding conduct of examination and in this regard they have made several representations last being representation dated 30.01.2020 (Annexure A-6) which is still pending with the respondents.
- 4. Counsel for the applicants submitted that applicants will be satisfied if respondents are directed to decide representation of the applicants dated 30.01.2020 (Annexure A-6) by a reasoned and speaking order within specified time frame.

5. In view of the aforesaid limited prayer made by counsel for the applicants but without commenting anything on merit of the case, the instant Original Application is disposed off finally with the direction to the Competent Authority among the respondents to decide the representation of the applicants dated 30.01.2020 (Annexure A-6) by a reasoned and speaking order within a period of three months from the date of receipt of certified copy of this order and communicate the decision so taken by the respondents to the applicants in writing. No costs.

(Devendra Chaudhary)

Member (Administrative)

(Justice Bharat Bhushan)
Member (Judicial)

Sushil